

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1581
ANSWERED ON:21.07.2014
REFORMS IN FIRST PAST THE POST ELECTORAL SYSTEM
Jayadevan Shri C. N.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is considering to bring electoral reforms by introducing the Proportional Representation system instead of First-Past-The-Post Electoral System;
- (b) if so, the details thereof; and
- (c) the pros and cons of the current First-Past-The-Post Electoral System?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a) The Constitution of India adopted a system of proportional representation by means of single transferable vote for election to the Council of States and State Legislative Councils and also first-past-the-post system for elections to the House of the People and State Legislative Assemblies, further, there is no proposal under consideration of the Government for changing the existing system of elections.
- (b) Does not arise.
- (c) There is no specific study made by the Government to ascertain the pros and cons of the first-past-the-post system.